

Establishment of Polytechnics for disabled persons

1948. MS. MABEL REBELLO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government had planned during the year 2009-10 for establishment of Polytechnics for the disabled persons;
- (b) if so, the details thereof, State-wise, especially for Jharkhand, district-wise; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Madam.

(b) Does not arise.

(c) The Ministry of Human Resource Development is already implementing a scheme for upgrading existing polytechnics to integrate the physically disabled in the mainstream of technical and vocational education in 50 existing Government polytechnics in the country. In the State of Jharkhand, Government Women's Polytechnic, Bokaro is implementing the above scheme for 25 persons with disabilities under formal diploma programmes and for 100 persons under non-formal training programmes of 3 to 6 months duration.

Conditions imposed on universities allotted land at nominal rates

†1949. MISS ANUSUIYA UIKEY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that land for establishment of private universities is allotted by Government by charging nominal rates;
- (b) if so, the number of such universities have been allotted land by charging nominal rates from them;
- (c) whether it is a fact that some conditions are imposed by Government in public interest on such universities which have given land at nominal rates;
- (d) if so, the details thereof; and
- (e) whether conditions of Government are complied with by all the universities?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) States are empowered to establish universities, including those not funded by the public exchequer (private universities) under entry 32 of List-II of 7th Schedule in the Constitution. Allotment

†Original notice of the question was received in Hindi.

of land is a subject matter coming under the purview of State Governments. According to University Grants Commission no such information is centrally maintained.

Suicide by students due to ragging

†1950. SHRI KAPTAN SINGH SOLANKI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of students who committed suicide because of ragging in the last two years;
- (b) the details of those students, State-wise;
- (c) whether Government is making any effort to issue guidelines to institutes to check ragging; and
- (d) if so, whether any time limit has also been fixed for this?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) As per information gathered from University Grants Commission, five complaints have been registered wherein students have allegedly committed suicide because of ragging, in the last two years. The State-wise details are as under:—

Sl. No.	Name of the student	Institution	State
1.	Chintumoni Ranjit Bordoloi	Dimoria College, District Morigaon (Assam)	Assam
2.	Prashant Chitalkar	Fergusson College, Pune (Maharashtra)	Maharashtra
3.	Satyendra Kumar	Advanced Training Institute, Mumbai (Maharashtra)	Maharashtra
4.	Abhishek Sahai	SRM University, Modi Nagar Campus, Delhi Meerut Road (Uttar Pradesh)	Uttar Pradesh
5.	R. Harini	Vivekananda Women's Educational Institution, Elayampalyam, Tiruchengode (Tamil Nadu)	Tamil Nadu

(c) and (d) University Grants Commission has notified "The UGC Regulations on Curbing the Menace of Ragging in Higher Educational Institutions, 2009" on 17th June, 2009. The regulations are available in the public domain at www.ugc.ac.in/ragging. These regulations require higher educational institutions to take effective steps in order to sensitize students on the dehumanizing effects of ragging and generate awareness among

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